

State vs. Ramesh @ Mukesh
FIR no. 150/18
PS Sultan Puri
U/s. 308/354/354-B/174-A/34 IPC

15th April, 2020

This is an application filed on behalf of applicant/accused Ramesh @ Mukesh U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.
Sh. Pranay Abhishek Id. Counsel for applicant/accused.
IO SI Rampal Singh in person.

Reply to the bail application filed.

Heard. Record perused.

In view of the orders passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C).1/2020 in RE : Contagion of Covid-19 Virus in persons and that of Hon'ble High Court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 13.02.2020, the accused Ramesh @ Mukesh is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.04.2020

State vs. Madhuvender Singh & Ors.
FIR no. 258/16
PS Maurya Enclave
U/s. 419/420/34/120B IPC

15th April, 2020

This is an application filed on behalf of applicant/accused Madhuvender Singh U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Arvind Kumar and Sh. Abhay Kumar Mishra, Id.
Counsels for applicant/accused.

Reply filed. Copy be supplied.

Heard. Record perused.

At the outset, Id. Counsel for applicant/accused submits that the present application be treated as one seeking interim bail in view of directions of Hon'ble Supreme Court of India in view of present situation of COVID-19. It is submitted that accused has been released on bail in every other matter for which he has been accused/applicant. Copies of certain bail orders have also been annexed with bail application. It is submitted that accused/applicant is at present lodged at Bhondsi Jail, Haryana for the reasons he is unaware of. Further, Id. Counsel for applicant/accused submits that accused/applicant has been released on bail in matter that is pending against accused in the State of Haryana. It is submitted that there is no apprehension of accused/applicant being fleeing away from the arms of justice as he has been given bail in other cases as well. It is submitted that maximum punishment of the offence which has been charge-sheeted as involving 7 years. Further, accused/applicant is a sole bread earner of his family and is having old aged parents to look after. It is prayed that the accused/applicant be released on bail.

Per Contra, Id. Addl. PP assisted by IO has vehemently opposed the same stating that allegations against the accused/applicant are of serious in nature and prays that the application be dismissed.

Considered.

In view of the orders passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C).1/2020 in RE : Contagion of Covid-19 Virus in persons and that of Hon'ble High Court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 13.02.2020, the accused Madhuvender is admitted to interim bail for a period of 45 days from the date of his release, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. Further, steps for his release be taken in not more than 7 days from today, failing which period of 45 days shall begun at run. In no circumstances, the period of interim bail shall extend later than 06.06.2020, for any reason whatsoever.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above. It is further clarified that the present application has been allowed only on the submissions of Id. Counsel for applicant/accused made at Bar that as on date, accused/applicant has been granted bail in other matters including one which is pending before the Courts of Haryana.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent through Id. Counsel for applicant/accused, in an sealed envelope. One copy be also sent to the concerned Court for information and necessary action.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.04.2020

State vs. Ganeshi
FIR no. 36/2020
PS Mangol Puri
U/s.20(b)(ii) (B)/29 NDPS Act

15th April, 2020

**This is an application filed on behalf of applicant/accused Ganeshi
U/s. 167 (2) Cr. P.C. for grant of regular bail.**

Present : Ld. Addl. PP for the State.
Sh. C.M. Sangwan, Id. Counsel for applicant/accused.

Reply to the bail application has been received from the IO on Whatsapp by the Naib Court Sh. Vijender Singh on his mobile phone number 9868620819. Copy of the same has been printed and annexed with the application. Copy of the same has also been received by Id. Counsel for applicant/accused on his mobile phone.

The said reply does not contain the information regarding filing of the charge-sheet.

The reply has been called from the IO on Whatsapp of the Naib Court. It has been submitted that no charge-sheet has been filed till date as FSL report is still awaited.

Arguments on the bail application heard.

Ld. Counsel for applicant/accused submits that even co-accused has been admitted on bail by the Hon'ble Delhi High Court vide its order dated 28.02.2020, copy of which has been annexed alongwith the bail application.

Further, benefit of non filing of charge-sheet by the IO should be given to the applicant/accused by virtue of provisions of Section 167 (2) Cr. P.C. It is prayed that the application be allowed.

Per Contra, Id. Addl. PP assisted by IO has vehemently opposed the same stating that allegations against the accused/applicant

are of serious in nature and prays that the application be dismissed.

Considered.

The reasons for non filing of charge-sheet by the IO has been mentioned to be non availability of FSL report and not because of COVID-19 situation for the time being.

In view of the facts and circumstances, in particular that the charge-sheet has not been filed till date as per information received from the IO in Whatsapp of the Naib Court, Sh. Vijender Singh, the application is allowed. The accused/applicant is admitted to bail on his furnishing Personal Bond in a sum of Rs. 50,000/-.

Let Personal Bond and Surety Bond in a sum of Rs. 50,000/- be filed before the concerned Court as and when the accused is summoned for trial.

Application stands disposed off accordingly. Dasti.

Copy of this order be sent to Jail Superintendent for his information. Copy of this order be also sent to the concerned Court for perusal and record.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.04.2020

State vs. Vikrant Shokeen & Ors.
FIR no. 518/2016
PS Subhash Place
U/s. 364A/365/386/482/120B IPC

15th April, 2020

This is an application filed on behalf of applicant/accused Vikrant Shokeen U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
None for accused.

Let report be called from the IO/SHO for **16.04.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.04.2020

**State vs. Sourav @ Gullan
FIR no. 80/20
PS Mangol Puri
U/s. 307/34 IPC**

15th April, 2020

This is an application filed on behalf of applicant/accused Sourav @ Gullan U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Rishi Pal, Id. Counsel for applicant/accused.

Heard. Record perused.

Let report be called from the IO/SHO for **16.04.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
15.04.2020